and Gujarat is more lhan that of Calcutta. Out of the 2300 smugglers detained so far under COFEPOSA, only 204 come from Calcutta. The authority which has been established in Delhi is also taking care of Calcutta. But in order to satisfy the hon. Member, I would inform rhe House that we are going to appoint a competent authority for Calcutta also shortly.

Loss of "Priceless Nehru Letter"

*36. SHRI NIRAN.IAN SINGH TALIB: SHRI LEONARD SOLOMAN SARING:t SHRI SYED NIZAM-UD-DIN:

SHRI R. NARASIMHA REDDY:

Will the Minister of COMMERCE be pleased to refer to the answer to starred Question 14 given in the Raiya Sabha on the 6th January, 1976 and state:

(a) the names and designations of the officers held responsible for the loss of the "Priceless Nehru Letter" on the basis of the C.B.I, report; and

(b) the action taken by Government against these officers?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a)

and (b) On the advice tendered by the Central Vigilance Commission Departmental proceedings have been initiated against the Officers concerned and a Commissioner for Departmental Enquiries has been appointed as Inquiry officer. Further action will be taken on receipt of Ins report.

SHRI LEONARD SOLOMAN SARING: Sir, I would like to know from the hon. minister whether they have taken a final decision in this matter. I would also like to know whether proper care was taken for the safe custody of the letter in transit and whether it was insured.

[†]The question was actually asked on the floor of the House by Shri Leonard Soloman Saring. SHRI VISHWANATH PRATAP SINGH:

Sir, the letter was insured. The CBI enquiry shows that there has been negligence or carelessness in the handling of this matter by the concerned officers. We are awaiting the report of the Inquiry Commissioner.

Sales tax evasion cases in Delhi

37. SHRI KHURSHED ALAM KHAN:* SHRI IBRAHIM KALANIYA: SHRI R. NARASIMHA REDDY: SHRI JAGDISH JOSHI:

Will the Minister of REVENUE AND BANKING be pleased to state:

(a) whether it is a fact that sales tax revenue has increased considerably in Delhi since the enforcement of the Delhi Sales Tax Act, 1975;

(b) whether any cases of large scale evasion of sales tax have been detected in Delhi during the last six months; and

(c) if so, the number thereof and the total amount involved therein"

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHER-JEE) i (a) Yes, Sir.

(b) and (c) During six months ending 30th April, 1976, 362 cases of evasion of sales tax were detected in Delhi. In these cases the reported suppression of sales was about Rs. 10 crores involving a tax amount of Rs. 61 lakhs.

SHRI KHURSHED ALAM KHAN: I would like to know whether the revenue from sales tax has increased to the extent estimated at the time of the consideration of the Bill. Besides, what percentage of the increase is attributable to the revised rate of tax and what percentage is attributable to better enforcement?

[†]The question was actually asked on the floor of the House by Shri Khurshed Alam Khan. SHRI PRANAB MUKHERJEE. It i; very difficult for me to say to what exteni it is attributable to better enforcement and to what extent to the increased rate of tax, But I would give this information to the hon. Member. In the last five months. from November 1975 to March 1976. the increase has been of the order of Rs. 16 crores. In the corresponding period of last year, it was of the order of Rs. 23.90 crores. This means, it has gone lip to Rs. 40.02 crores. But I cannot quantify to what extent it is due to better enforcement and to what extent due to the increased rates.

SHRI KHURSHED ALAM KHAN: At least, it indicates to what extent evasion was there before. Secondly, I would like to know whether the firms oi persons who were involved in the sales tax evasion cases were quota-holders, licence holders or agency-holders. If so, I would like to know whether the quotas, licences or agencies have been cancelled.

SHRI PRANAB MUKHERJEE :Sir, I do not have the figures in regard to ^fhese 362 cases. Regarding the penal provisions, I would inform the hon. Member that whenever a case is detected, the charge is established. Thereafter, the procedures laid down under the law are followed.

श्वी इवाहोम कलानिया : क्या माननीय मंत्री जी यह बताने की क्रुपा करेंगे कि इस प्रकार की टैक्स चोरियों को रोकने के लिए सरकार की क्या योजना है ?

SHRI PRANAB MUKHERIEE: Sir, so far as tax evasion is concerned, primarily, they are streamlining the tax administration machinery. Secondly, there was one point on which hon. Members of the House, par ticularly Members belonging to the States, were agitated that there was a disparity bet ween the Delhi sales tax and the sales tax levied in the neighbouring States.By introducing new Acts we are taking actioa now and we have tried to do away with the disparity as far as possible. Thirdly, by introducing more vigilance, augmenting the staff, streamlining the administrative machinery and increasing the penal provisions of the law we are trying to plug the loopholes for sales tax evasion.

श्री जगदीश जोशी : क्या माननीय मंत्री जी यह बतलाने की रूपा करेंगे कि जो असमानता को दूर करने का प्रयास प्रापने कानून से किया वह असमानता किसी समय भी भिन्न मिन्न पड़ौसी राज्यों में कानूनों को परिवर्तन के द्वारा बदला जा सकता है, इस चीज को ध्यान में रखते हुए श्रौर विकी कर की चोरी को रोकने के सिलसिले में पूरे देश में एक सामान्य प्रणाली को लागू करने के संबन्ध में जो याप सलाह देने जा रहे हैं ताकि सामान्य विकी कर प्रणाली लागू करने के सिलसिले में पूरे देश में एक साकानून हो जाय श्रौर एक से दूसरे प्रान्तों के बीच में तस्करी न हो सके, क्या इस दिणा में ग्राप किसी प्रकार का भ्रादेश या सलाह देने जा रहे हैं ?

SHRI PRANAB MUKHERiEE: Sir, this is a high policy matter, and the hon. Member would excuse me if I say this is an oversimplification of the problem on the part of the State Governments to say that we can introduce a uniform sales tax, because this is an area where the State Governments earn their resources and raise their resources; and none of the State Governments would agree to have a uniform sales tax all over the country and empower the Central Government with that authority. But, at the same time, we have a system of conferences of the Finance Ministers of the particular region to do away with th? distortions which take place by the introduction of a system of payment of sales tax at different points. So far as Delhi is concerned, recently we had a meeting of the State Finance Ministers of this zone and we tried to narrow down the differences which existed, and this exercise is being constantly made. But this is one area which is very sensitive to the State Governments and to us.